

Government of India
Ministry of Commerce
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi - 110 011.

Policy Circular No.25 (RE-08)/2004-2009

Dated 08.08.2008

To

All Licensing Authorities;

All Commissioners of Customs;

Sub : Guidelines for import of Rough Marble Blocks/Slabs for the year 2008-09.

Attention is invited to Policy Circular No.13 (RE-08)/2004-2009 dated 30.6.2008 and Policy Circular No.20 (RE-08)/2004-2009 dated 16.7.2008 regarding eligibility and entitlement of units for import of rough marble blocks/slabs for the year 2008-09.

2. In addition to the requirements prescribed in aforementioned two Policy Circulars, the applicants shall also be required to furnish a copy of Chartered Accountant certified statement of accounts, filed along with balance sheet to the income tax authorities for each of the years i.e. 2004-05, 2005-06 and 2006-07. This is necessary to establish the eligibility of the unit that they have an indigenous sales turnover of marble slabs/tiles of Rs.1 crore and above in each of the three financial years i.e 2004-05, 2005-06 and 2006-07.

3. This issues with the approval of Competent Authority.

Sd/-

(O.P. Hisaria)
Joint Director General of Foreign Trade

(Issued from File No. 01/89/180/Misc-06/AM 08/ PC-I A)